GOVERNMENT OF INDIA MINISTRY OFHOME AFFAIRS RAJYA SABHA QUESTION NO21.04.2010 ANSWERED ON LINKING POLICE STATIONS THROUGH SINGLE NETWORK .

364

DR. K. MALAISAMY

Will the Minister of COALHOME AFFAIRS be pleased to state :-

(a) the status of Rs. 2000 crore project to link 19,000 police stations under a single network;

(b) whether it is still on paper or in practice; and

(c) the details of modernisation of police stations and police force, State-wise and percentage of implementation and achievement of the overall modernization plan?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a) to (c):A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 364 FOR 21ST APRIL 2010 RELATING TO LINKING POLICE STATIONS THROUGH SINGLE NETWORK.

(a) & (b):After the Crime and Criminal Tracking Network & Systems (CCTNS) Scheme was approved by the Government and Planning Commission, the Project was launched in June 2009 and the following actions have been completed:-

iMemorandum of Understanding (MoU) signed between the Central Government and all 35 States/Union Territories.

iiGovernance structure for implementation of the project, consisting of the State Apex Committee, State Empowered Committee and State and District Mission Teams established in all 35 States/UTs.

iiiSelection process for State Project Management Consultant (SPMC) in 21 States/UTs.

ivDisbursement of funds amounting to Rs. 115.39 Crore to all 35 States/UTs for implementation of the Project.

vWorkshops of State Nodal Officers appointed by States for the implementation of CCTNS Scheme held at the National Crime Records Bureau.

viFive regional conferences with the respective States in the concerned region held at Lucknow, Chandigarh, Bangalore, Gandhinagar and Kolkata with a view to bring consistency in project implementation and also to share best practices.

viiRequest for Proposal (RFP) released to the short-listed bidders for selection of the Software Development Agency (SDA) for development of CCTNS Core Application Software.

viiiReport of the Tender Evaluation Committee along with its recommendations submitted to the Empowered Committee for the CCTNS Project.

ix A snap shot of the progress of implementation at States/UTs level (as on 19.04.2010) is at Annexure-I

(c):"Police" and "Law and Order" is a State subject as per the VII Schedule to the Constitution of India and as such it is primarily the responsibility of the State Governments to modernize and adequately equip its police forces for meeting the challenges of law and order and internal security. To supplement the efforts of the State Governments in modernizing their police forces, the Government has been implementing a Non-Plan Scheme for Modernization of State Police Forces. Under the Scheme, assistance is being provided to the States for procurement of modern weaponry, construction of residential and non-residential buildings, procurement of vehicles security/communication/forensic equipments, etc. The Central funds released and utilization reported for a period 2005-06 to 2007-08 and funds released during the financial year 2008-09 and 2009-10 to States is given at Annexure-II.